GOVERNMENT OF INDIA MINISTRY OF COMMUNICATIONS DEPARTMENT OF TELECOMMUNICATIONS

$\begin{array}{c} LOK \ SABHA \\ UNSTARRED \ QUESTION \ NO. \ 1730 \\ ANSWERED \ ON \ 30^{TH} \ JULY, 2025 \end{array}$

REVENUE TREND FOR TELECOM OPERATORS

†1730. SHRI DILESHWAR KAMAIT:

Will the Minister of COMMUNICATION be pleased to state:

- (a) the details of the latest revenue trend for the telecom operators;
- (b) whether the Controller of Communication Accounts (CCA) has revealed any specific challenges;
- (c) if so, the details of the proposed corrective measures; and
- (d) the follow-up plan made or time-line fixed by CCA to ensure better collection, efficiency and compliance in the northern region?

ANSWER

MINISTER OF STATE FOR COMMUNICATIONS AND RURAL DEVELOPMENT (DR. PEMMASANI CHANDRA SEKHAR)

(a) The revenue trend for telecom operators over the past five years is as below:

Gross Revenue of Telecom Operators over last 5 years (In ₹ Cr.)						
S. No.	Telecom Operators	FY 2020-21	FY 2021- 22	FY 2022-23	FY 2023-24	FY 2024- 25
1	Bharti Group	91,786	97,261	1,13,061	1,18,650	1,33,113
2	Reliance Jio Infocomm Ltd.	80,186	83,719	98,377	1,08,520	1,23,924
3	Vodafone Idea Limited	62,944	55,232	58,959	59,269	60,537
4	Tata Group (TTSL and TTML)	3,025	2,994	3,240	3,608	3,977
5	BSNL	17,467	18,874	37,432	22,028	23,424
6	Subtotal (1 to 5)	2,55,408	2,58,080	3,11,069	3,12,075	3,44,975
7	Others licensees*	18,050	20,103	32,766	35,721	33,889
	Grand Total (6 & 7)	2,73,458	2,78,183	3,43,835	3,47,796	3,78,864

*Other licensees include the telecom licensee (other than listed at S No 1 to 5) and are primarily having licenses such as Internet Service Provider (ISP) license, National Long Distance (NLD) license, International Long Distance (ILD) license and Virtual Network Operator (VNO) license and other licenses/authorizations granted by the Department of Telecommunications.

The telecom sector revenue has grown significantly from ₹2.73 lakh crore in FY 2020-21 to ₹3.79 lakh crore in FY 2024-25 with a Compound Annual Growth Rate (CAGR) of approximately 8.5%.

- (b) & (c) No, Sir. The Controller of Communication Accounts (CCA) has not revealed any specific challenge with respect to the revenue of telecom operators.
- **(d)** To ensure better collection efficiency and compliance, Department, in coordination with the CCA offices, has undertaken the following measures:
 - i. The Department of Telecommunications (DoT) has prescribed timelines for the completion of annual assessments to ensure timely issuance of demands to the licensees. Adherence to these timelines is closely monitored to ensure timely issuance of demands.
 - ii. CCA offices have also been directed to monitor violations of the financial conditions of licenses and report them in a timely manner. These are reviewed regularly by the department as part of compliance.
 - iii. Digital platforms like SARAS Portal (System for Assessment of License Fee Revenue And Spectrum Usage Charges) has been implemented for transparent and automated assessments and payments.
 - iv. Standard Operating Procedures (SOPs) have been issued for deduction verification and timely assessments.
 - v. Quarterly outreach programmes are organized by CCA offices with licensees to enhance awareness, resolve issues, and strengthen compliance.
 - vi. Dedicated Telecom Facilitation Centres have been established within CCA offices to provide handholding and operational support, especially to small and regional licensees.
 - vii. A centralized helpdesk is operational to address technical and procedural queries related to SARAS, thereby improving user experience and compliance.
